

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY SECOND DAY OF JUNE
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 38229 OF 2025

Between:

1. Kelothu Kopi Varnad, S/o Kelothu bura, Aged about 23 years , Occ unemployee, R/o 6-132/2, Gandhi Nagar, Basha Naik Thanda Suryapet, Telangana – 508213.
2. N. Harika Verma, D/o. N. Vijay Kumar Verma, aged about 27 years, Occ.unemployee, Rio. 3-7-435/168/1, Mansoorabad, LB Nagar Hyderabad-500068.
3. Katabathuni Sai Pooja, D/o. K Ganesh, aged about 23 years, Occ.unemployee, R/o. 4-83, Srisrinivasapuram colony, Gurramguda Saroor nagar, hyderabad- 501510.
4. Nenavath Harilal Naik, S/o Nenavath Nanya aged about 28 years, Occ.unemployee, R/o. Peddavoora, Nalgonda, Telangana- 500045.
5. Medapati Susmitha Christina, C/o Medapati S Ch Babji aged about 25 years, Occ.unemployee, R/o. 2-137, Abdullapur, Rangareddy Telangana- 501505.
6. Jogiparthi Sravya, D/o. J. Srinivas Rao MSC aged about 26 years, Occ.unemployee, R/o. 5-8-300, Plot no. 300, Road No.8 B. N Reddy, Rangareddy, Telangana- 500070.
7. Afshaan Jabeen, D/o Md Khaja Moinuddin Aged about 25 years, Occ Unemployee R/o 16-10-121/123, Mount Qutub Apartment, Jamal colony, Malakpet, hyderabad- 500036.
8. Vaakiti Neelima, D/o V. Narayana Aged about 28 years , occ umemploy R/p 8-3-234/250. Lakshmi Narsimha nagar, Yousufguda, hyd, telangana- 500045.
9. Dharanipathi Sri Lakshmi, D/o Madhusudhan rao aged about 25 years, Occ.unemployee, R/o. 1-94, yetham, Mahabubnagar Telangana- 509102.
10. Sheeba Grace, D/o Santhosh Kumar Aged about 28 Years Occ employ R/o Lalaguda, Hyderabad.
11. Thota Mahesh, S/o. Rajaiah aged about 39 years, Occ.employed, R/o. D-14/34, First Floor, Sector-7, Rohini, New Delhi- 110085.
12. Venkataiah Bhootham, S/o Ramaiah Bhootham aged about 34 years, Occ.unemployee, R/o. 1-66, Vaddupatla, Vaddipatla(m), Nalgonda District Telangana- 508243.

.....PETITIONERS

AND

1. The State of Telangana, Rep by Its Principal secretary Home Department, Secretariat, Government of Telangana.
2. The Director General of Police, Telangana State Level Police Recruitment Board, DGP Office Complex, Lakdikapul, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction, more particularly one in the nature of writ of certiorari calling for records and relating to and connected with Rule 6(1)1 of the Rules issued vide G. O. Ms No. 39, Home (Legal) dated 28-03-2025 which was notified in Gazette No.72B, dated 28-03-2025 and Class 12 of the consequential recruitment Notification issued vide Rc No. 288/Rect/Gen1.2/2025 dated 14-11-2025 and set aside or struck down as being arbitrary, illegal, unjust, discriminative, colourable exercise of power and violation of Article 14, 16 and 21 of Constitution of India as consequently hold that the petitioners are entitled to be selected and appointed to the posts as per their merits secured in the selection process pursuant to notification issued vide Re No. 288/Rect/Gen1.2/2025 dated 14-11-2025 by the 2nd respondent with all consequential benefits incidental therein.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to proceed with the selection process pursuant to notification issued vide Rc No. 288/Rect/Gen1.2/2025 dated 14-11-2025 by the 2nd respondent by duly suspending the operation of Rule 6(1) issued vide G. O Ms No. 39, Home (Legal) dated 28-03- 2025 and class 12 of the notification issued vide Rc No. 288/Rect/Gen1.2/2025 dated: 14-11-2025 issued by 2nd respondent and pass such order or orders that deems fit and proper in the interest of justice.

Counsel for the Petitioners : SRI GUNTURU SUSHANTH KUMAR

**Counsel for the Respondent No.1 : SRI B.KRISHNA, GP FOR SERVICES
(HOME)**

Counsel for the Respondent No.2 : SRI C.RAJA SEKHAR REDDY

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No.38229 of 2025

DATED : 22.06.2026

Between:

Kelothu Kopi Varnad S/o. Kelothu Bura and 11 others

... Petitioners

AND

The State of Telangana,
Represented by its Principal Secretary,
Home Department, Secretariat,
Government of Telangana and another

... Respondents

ORDER:

None appears for the petitioners.

Mr. C. Raja Sekhar Reddy, learned counsel appears for respondent

No.2.

2. Reference is made to the order dated 15.12.2025, which reads as
under:

“Mr. Mohana Saibaba, learned counsel represents Mr. Gunturu Sushanth Kumar, learned counsel for the petitioners.

Mr. B.Krishna, learned Government Pleader for Services (Home) appears for respondent No.1.

Mr. C.Raja Sekhar Reddy, learned counsel for respondent No.2.

The educational criteria for applying to the posts advertised *vide* Notification dated 14.11.2025, is M.Sc., but as per G.O.Ms.No.39 Home (Legal) dated 28.03.2025, which lays down Telangana Forensic Science Laboratory (Scientific Officer) Direct Recruitment Rules, 2025, ten marks have also been awarded for possessing the academic qualification of Ph.d or M.Phil in the relevant subject under Clause (5) of Rule 6(i) thereof, which the petitioners have specifically challenged in this Writ Petition.

Petitioner No.11 has not been able to apply because of the age bar under Clause 11 of the Notification dated 14.11.2025, as it prescribes the upper age limit of 34 years. However, a perusal of the said clause also shows that 12 years relaxation in age has been provided by the Government of Telangana for appointment to Telangana State and Subordinate Service *vide* G.O.Ms.No.30 General Administration (Services-A) Department dated 08.02.2024 (Annexure P.9), which is also referred to in sub-clause (i) of Clause 11(A) of the Notification dated 14.11.2025. The last date for making applications is today *i.e.*, 15.12.2025 till 5:00 p.m.

Petitioner No.11, who is above 34 years of age, is not being entertained to apply online.

If that be so, respondent No.2-Telangana State Level Police Recruitment Board would entertain the application of petitioner No.11 also, which shall be subject to the outcome of the Writ Petition.

Learned Government Pleader for Services (Home) is allowed two weeks time to obtain instructions on the issue formulated above.

List the matter after two weeks.”

3. On the previous date i.e., 08.06.2026, learned counsel for respondent No.2 submitted that the selections under the subject notification were completed on 29.03.2026. He sought time to obtain instructions as to whether the petitioners have succeeded, otherwise the challenge to G.O.Ms.No.39 dated 28.03.2025 would become academic. Today he submits, on written instructions contained in letter dated 18.06.2026 from the Chairman, Telangana State Level Police Recruitment Board, Hyderabad, that none of the writ petitioners succeeded in the written exam, in the sense they did not come up within the zone of consideration. All of them were below the cut-off marks fixed for their respective categories. Moreover, petitioner No.11 despite

the interim order dated 15.12.2025 did not apply manually also. It is submitted that therefore, the challenge to G.O.Ms. No.39 dated 28.03.2025 whereby 10 marks were awarded for possessing the academic qualifications for Ph.D. and M.Phil. in the relevant subject under Clause (5) of Rule 6(i) thereof have become academic.

4. In that view of the matter, the instant Writ Petition is disposed of as the legal issue has been rendered academic. No order as to costs.

5. Let the written instructions be kept on record.

Miscellaneous applications, if any pending, shall stand closed.

SD/- V.HARI PRASAD

DEPUTY REGISTRAR

SECTION OFFICER

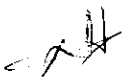
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To

1. The Principal Secretary, Home Department, Secretariat, Government of Telangana State of Telangana at Hyderabad.
2. The Director General of Police, Telangana State Level Police Recruitment Board, DGP Office Complex, Lakdikapul, Hyderabad.
3. Two CC to G.P FOR SERVICES (HOME), High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI GUNTURU SUSHANTH KUMAR, Advocate [OPUC]
5. One CC to SRI C.RAJA SEKHAR REDDY, Advocate (OPUC)
6. Two CD Copies

SA

TKS

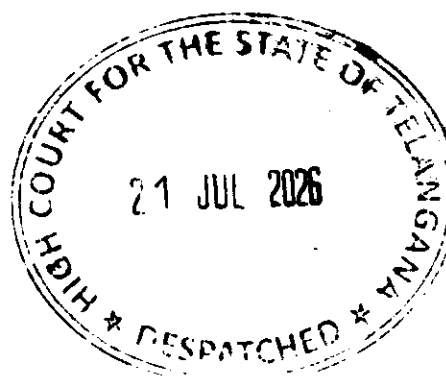


HIGH COURT

DATED: 22/06/2026

ORDER

WP.No.38229 of 2025



**DISPOSING OF THE W.P
WITHOUT COSTS.**

(9) NJ
18/7/26